

KARNATAKA LOKAYUKTA

NO: COMPT/UPLOK/BGM/3505/2019/DRE4

MS Building,
Dr.B.R.Ambedkar Veedhi,
Bengaluru, Date:17/06/2020

REPORT UNDER SECTION 12(3) OF
KARNATAKA LOKAYUKTA ACT, 1984

Sub: Proceedings against
1)Smt.Akkamahadevi.K.H.- District
Programme Officer & In-charge Deputy
Director of Women & Child Development
dept., 2) Sri.Dinesh.R.M - Child
Development Project Officer, 3) Smt.Lalitha
S Alavandi - Anganwadi Supervisor,
Betageri-1 circle and 4) Smt.Lokavva
Madevappa Narasappanavar, Anganawadi
worker, Anganawadi Center Code No.221,
Betageri, Gadag district, about their
misconduct as Govt. servants - reg.

A *suo-moto* investigation was taken up by invoking Sec.7(2) of Karnataka Lokayukta Act against 1) Smt.Akkamahadevi.K.H- District Programme Officer & Incharge Deputy Director of Women & Child Development dept., 2)Sri.Dinesh.R.M.- Child Development Project Officer, 3) Smt.Lalitha S Alavandi - Anganwadi Supervisor, Betageri-1 Circle and 4) Smt.Lokavva Madevappa Narasappanavar, Anganawadi worker, Anganawadi Center Code No.221, Betageri, Gadag district (hereinafter referred to as 'respondents No.1 to 4, respectively - for short').

2. Brief facts of the case are:-

On the source information regarding mismanagement and misappropriation of funds \ stock, on 18/12/2019 undersigned conducted inspection at Anganwadi Center, Code No.221, Manjunath Nagar, Betageri and noticed following deficiencies \ mismanagement -

- 1) Respondent No.4 stated that the children's strength was 18. But, at the time of inspection only 06 children were present;
- 2) Register of food articles produced by the 4th respondent contained entries upto 31/10/19. The register relating to November and December, 2019 are not maintained;
- 3) There was no verification of stock & issue register by the 3rd respondent with reference to the physical quantity of food articles;
- 4) On receipt of commodities from the Supplier/ Department, the 4th respondent has not conducted the qualitative and quantitative verification of the food articles received and also not certified the qualitative and quantitative receipt of stock.
- 5) 1st and 2nd respondents have not bothered to inspect Anganwadi Center relating to the functioning of Anganwadi Center and the stock & issue of food articles of Anganwadi Center.

3. Observation notes were sent to the respondents for their comments.

4. Respondent No.1 submitted comments stating that -

It is the duty of Anganwadi Supervisor to periodically inspect the Anganwadi centers and to supervise the works of Anganwadi worker. Further, it is the duty of Supervisor to verify the concerned register and if any discrepancies found the same shall be reported to CDPO. In this

regard, necessary instructions given to CDPO, Anganwadi Supervisor and Anganwadi workers. 1st respondent has contended that she has not shown dereliction in her duties.

4. Respondent No.2 submitted comments stating that -

He has reported for duty in Gadag taluk on 21/09/19. As on 17/12/19 he has personally inspected 55 Anganwadi centers and issued suitable directions to the Anganwadi workers and the Supervisor, besides holding meeting of Anganwadi Supervisors at every fortnight. Necessary steps have been taken to shift the Anganwadi centers to the buildings having basic facilities. He has contended that he has discharged his duties sincerely and he has not shown dereliction in his duties.

5. Respondent No.3 submitted comments stating that -

She has discharged her duties with all devotion and prayed to drop the proceedings.

6. Respondent No.4 submitted comments stating that -

On 17/01/2020 Anganwadi Center has been shifted to another furnished rented building. She has contended that she has discharged duties efficiently and requested to drop the proceedings.

7. The material on record discloses that -

- 1) During the inspection\ preliminary enquiry on 18/12/19 in Anganwadi Center, Code No.221, Manjunath Nagar, Betageri by the undersigned noticed following deficiencies\ mismanagement -

- a. Respondent No.4 stated that the children's strength was 18. But, at the time of inspection only 06 children were present;
- b. Register of food articles produced by the 4th respondent contained entries upto 31/10/19. The register relating to November and December, 2019 are not maintained;
- c. There was no verification of stock & issue register by the 3rd respondent with reference to the physical quantity of food articles;
- d. On receipt of commodities from the Supplier/ Department, the 4th respondent has not conducted the qualitative and quantitative verification of the food articles received and also not certified the qualitative and quantitative receipt of stock;
- e. 1st and 2nd respondents have not bothered to inspect Anganwadi Center relating to the functioning of Anganwadi Center and the stock & issue of food articles of Anganwadi Center.

2) After the inspection of aforesaid Anganwadi Center by the undersigned, respondent No.2 had issued show-cause notices to respondents No.3 and 4 wherein, respondent No.2 admits deficiencies as were noticed. Relevant portions of show-cause notices are extracted -

Show-cause notice to R3:-

"ದಿನಾಂಕ:19/12/19

ಕಾರಣ ಕೇಳುವ ನೋಟೀಸ್

ವಿಷಯ: ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರು ಭೇಟಿ ನೀಡಿದ ಸಂದರ್ಭದಲ್ಲಿ ಕಂಡು ಬಂದ ನ್ಯೂನತೆಗಳ ಕುರಿತು.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿ:18/12/19ರಂದು ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರು, ಬೆಂಗಳೂರು ರವರು ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನೆ, ಗದಗ ನಗರದ

ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಅಂಗನವಾಡಿ ಕೇಂದ್ರ ಸಂಖ್ಯೆ:221 ಮತ್ತು 261 ಕೇಂದ್ರಗಳಿಗೆ ಭೇಟಿ ನೀಡಿರುತ್ತಾರೆ. ಭೇಟಿ ಸಂದರ್ಭದಲ್ಲಿ ಅಂಗನವಾಡಿ ಕೇಂದ್ರದಲ್ಲಿ ಮಕ್ಕಳ ಹಾಜರಾತಿ ಶೇ.50ಕ್ಕಿಂತ ಕಡಿಮೆ ಇರುತ್ತದೆ. ಫಲಾನುಭವಿಗಳಿಗೆ ವಿತರಿಸುವ ಪೂರಕ ಪೌಷ್ಟಿಕ ಆಹಾರ ದಾಸ್ತಾನು ಮತ್ತು ವಿತರಣಾ ವಹಿಯನ್ನು ದಿ:31/10/19 ರವರೆಗೆ ಮಾತ್ರ ನಿರ್ವಹಣೆ ಮಾಡಿದ್ದು, ನಂತರದ ದಾಸ್ತಾನು ಮತ್ತು ವಿತರಣಾ ಮಾಹಿತಿಯನ್ನು ದಾಖಲಿಸಿರುವುದಿಲ್ಲ. ದಾಸ್ತಾನು ವಹಿಯ ಕೊನೆ ಪುಟಗಳಲ್ಲಿ ಅನಗತ್ಯ ಮಾಹಿತಿಯನ್ನು ಬರೆದಿರುತ್ತಾರೆ ಹಾಗೂ ವಹಿ ಪುಟಗಳನ್ನು ಹಾಳು ಮಾಡಿರುತ್ತಾರೆ. ಅಕ್ಟೋಬರ್, 2019ರ ಮಾಹೆಯಿಂದ ಫಲಾನುಭವಿಯ ಹಾಜರಾತಿಯನ್ನು ದಾಖಲಿಸಿರುವುದಿಲ್ಲ. ಮುಂದುವರೆದು, ಕೇಂದ್ರದಲ್ಲಿ ನಿರ್ವಹಿಸಬೇಕಾದ ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳನ್ನು ನಿರ್ವಹಿಸುವಲ್ಲಿ ವಿಫಲರಾಗಿರುವ ಕುರಿತು ಗೌರವಾನ್ವಿತರು ವಿಷಾದ ವ್ಯಕ್ತಪಡಿಸಿ ಆಕ್ಷೇಪಿಸಿರುತ್ತಾರೆ. ಕೇಂದ್ರ ಸಂಖ್ಯೆ:261ರಲ್ಲಿ ನಾಮಫಲಕ ಇದ್ದರೂ ಸಹ ಹಾಕಿರುವುದಿಲ್ಲ ಮತ್ತು ಕೇಂದ್ರದಲ್ಲಿ ಆಹಾರ ತಯಾರಿಸುವಾಗ ಗ್ಯಾಸ್ ಒಲೆಯನ್ನು ನೆಲದ ಮೇಲಿಟ್ಟು ತಯಾರಿಸುತ್ತಿದ್ದು, ಮಕ್ಕಳನ್ನು ಪಕ್ಕದಲ್ಲಿ ಕೂರಿಸಿದ್ದು, ಮಕ್ಕಳ ಸುರಕ್ಷತೆಗೆ ಕ್ರಮ ವಹಿಸದೇ ಇರುವುದು ಹಾಗೂ ಆಹಾರ ದಾಸ್ತಾನು ಕಾರ್ಯಕರ್ತೆಯು ತನ್ನ ಮನೆಯಲ್ಲಿಟ್ಟಿರುವ ಬಗ್ಗೆ ಹಾಗೂ ಕೇಂದ್ರದ ದಾಖಲಾತಿಗಳನ್ನು ಸರಿಯಾಗಿ ನಿರ್ವಹಿಸದೇ ಇರುವ ಕುರಿತು ತೀವ್ರ ಆಕ್ಷೇಪ ವ್ಯಕ್ತಪಡಿಸಿರುತ್ತಾರೆ. ತಾವು ಪ್ರತಿ ದಿನ ಎರಡು ಕೇಂದ್ರಗಳಿಗೆ ಭೇಟಿ ನೀಡಿ, ಹಾಜರಾತಿ, ಆಹಾರ ದಾಸ್ತಾನು ವಹಿಗಳನ್ನು ಹಾಗೂ ಇತರೆ ಎಲ್ಲಾ ವಹಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ, ದೃಢೀಕರಿಸುವಂತೆ ಮತ್ತು ಆಹಾರ ತಯಾರಿಸುವ ಮತ್ತು ಸುರಕ್ಷಿತವಾಗಿಡುವ ಕುರಿತು ಕಾರ್ಯಕರ್ತೆ \ ಸಹಾಯಕಿಯರಿಗೆ ತಿಳುವಳಿಕೆ ನೀಡುವಂತೆ ಮಾಸಿಕ ಸಭೆಗಳಲ್ಲಿ ಸೂಚನೆ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ ತಾವು ನಿಯಮಿತವಾಗಿ ಕೇಂದ್ರಗಳಿಗೆ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲನೆ ಕೈಗೊಳ್ಳದೇ, ತಿಳುವಳಿಕೆ ನೀಡದೇ ಇರುವುದು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಲೋಪವಾಗಿರುತ್ತದೆ XXXXXXXXXXXXXXX”

Show-cause notice to R4:-

“ದಿನಾಂಕ:31/12/19

ಕಾರಣ ಕೇಳುವ ನೋಟೀಸ್

ವಿಷಯ: ಅಂಗನವಾಡಿ ಕೇಂದ್ರದ ಕಾರ್ಯಚಟುವಟಿಕೆ ಸರಿಯಾಗಿ ನಿರ್ವಹಿಸದೇ ಇರುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1) ಕಾರಣ ಕೇಳುವ ನೋಟೀಸ್ ನಂ.1 ಕ್ರ.ಸಂ.ಶಿಅಯೋಗ\ ಅಂಕಾಕ\ನೋಟೀಸ್\2019-20 ದಿ:19/02/19

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿ:18/12/19ರಂದು ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರು, ಅಂಗನವಾಡಿ ಕೇಂದ್ರ ಸಂಖ್ಯೆ:221ಕ್ಕೆ ಭೇಟಿ ನೀಡಿದಾಗ ಆಹಾರ ದಾಸ್ತಾನಿನ ವಹಿಯನ್ನು ಹಾಗೂ ಮಕ್ಕಳ ಹಾಜರಾತಿ ಎರಡು ತಿಂಗಳಿಂದ ದಾಖಲಾತಿಗಳನ್ನು ನಿರ್ವಹಿಸದೇ ಹಾಗೂ ಉಳಿದ ದಾಖಲೆಗಳನ್ನು ಕೇಂದ್ರದಲ್ಲಿ ಇಡದೇ ತಮ್ಮ ಮನೆಗೆ ವಹಿಯನ್ನು ತೆಗೆದುಕೊಂಡು ಹೋಗಿರುವುದನ್ನು ನೋಡಿ ಮಾನ್ಯ ಲೋಕಾಯುಕ್ತರು ವಿಷಾದ ವ್ಯಕ್ತಪಡಿಸಿರುತ್ತಾರೆ. ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳನ್ನು

ಕೇಂದ್ರದಲ್ಲಿಯೇ ಇಡಲು ಸೂಚನೆ ನೀಡಿದ್ದರೂ ಸಹ ತಾವು ವಹಿಗಳನ್ನು ಮನೆಗೆ ತೆಗೆದುಕೊಂಡು ಹೋಗಿರುವುದು, ತಾವು ಕರ್ತವ್ಯದಲ್ಲಿ ನಿರ್ಲಕ್ಷ್ಯತನ ತೋರಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಆಹಾರ ದಾಸ್ತಾನಿನ ವಹಿ ಕೇಂದ್ರದಲ್ಲಿ ಇಲ್ಲದೇ ಇದ್ದುದರಿಂದ ಆಹಾರ ದಾಸ್ತಾನನ್ನು ಪರಿಶೀಲಿಸಲು ಸಾಧ್ಯವಾಗಲಿಲ್ಲ. ದಿ:31/12/19ರಂದು ಮೇಲ್ವಿಚಾರಕಿ ಹಾಗೂ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಯು ಕೇಂದ್ರಕ್ಕೆ ಭೇಟಿ ನೀಡಿದಾಗ ಈ ಕೆಳಕಂಡ ಲೋಪದೋಷಗಳು ಕಂಡು ಬಂದಿರುತ್ತವೆ. ಅವುಗಳೆಂದರೆ, ಕೇಂದ್ರದ ದಾಖಲೆಗಳನ್ನು ಕಡ್ಡಾಯವಾಗಿ ಕೇಂದ್ರದಲ್ಲಿ ಇಡದೇ ಇರುವುದು; ಕೇಂದ್ರದ ನಾಮಫಲಕವನ್ನು ಹಾಕದೇ ಇರುವುದು; ಚಾರ್ಟ್‌ಗಳನ್ನು ಸರಿಯಾಗಿ ಹಾಕದೇ ಇರುವುದು ಹಾಗೂ ದಾಖಲಾದ ಮಕ್ಕಳನ್ನು ಕೇಂದ್ರಕ್ಕೆ ಕರೆತರುವಲ್ಲಿ ತಾವು ವಿಫಲರಾಗಿರುತ್ತೀರಿ; ಮಕ್ಕಳ ಹಾಜರಾತಿ ಹೆಚ್ಚಿಸುವಲ್ಲಿ ಕ್ರಮ ವಹಿಸುವುದು. ದಿ:18/12/19ರಂದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರು ಭೇಟಿ ನೀಡಿದಾಗ ಈ ಎಲ್ಲಾ ಮೇಲ್ಕಂಡ ಸೂಚನೆಗಳನ್ನು ನೀಡಿದಾಗ್ಯೂ ಈವರೆಗೂ ಬದಲಾವಣೆಗೆ ಕ್ರಮ ವಹಿಸದೇ ಇರುವುದು ವಿಷಾದನೀಯ.

ಮೇಲ್ಕಂಡ ಲೋಪದೋಷಗಳನ್ನು ನೋಡಲಾಗಿ, ನಿಮಗೆ ಕರ್ತವ್ಯ ಮಾಡಲು ಆಸಕ್ತಿ ಇಲ್ಲದಿರುವುದು ಕಂಡು ಬಂದಿದ್ದು, ಇದೇ ಕಾರಣದ ಮೇಲೆ ಏಕೆ ನಿಮ್ಮನ್ನು ಗೌರವ ಸೇವೆಯಿಂದ ವಜಾ ಮಾಡಬಾರದು XXXXXXXXXXXXXXXX”

3) The contents of the show-cause notices issued to respondents No.3 and 4 itself indicate that there was mismanagement in Anganwadi Center, Code No.221, Manjunath nagar, Gadag [Betageri-1 Circle] and following shortcomings are noticed -

- a) 4th respondent has not maintained the attendance register of children for the month of November and December, 2019. 2nd respondent has now produced copy of attendance register for the month of November and December, 2019, from which it can be inferred that the said document is created subsequently in order to conceal the deficiencies;
- b) 4th respondent has not properly maintained the register of food articles, instead she had taken said register to her home;
- c) Name-board not displayed in the Anganwadi Center;
- d) There was shortage of attendance of children, which shows that 4th respondent has not made any effort to

- bring back the absentee children to the Anganwadi Center;
- e) On receipt of commodities from the Supplier \ Department 4th respondent has not conducted qualitative and quantitative inspection of the food articles received;
 - f) The stock and issue register now produced by 2nd respondent for November, 2019, there are arthematical corrections and overwriting of quantity of food articles supplied to the Anganwadi Center and distributed to beneficiary. There is no initial\ signature to those corrections\ overwriting. This shows that stock and issue register of food articles has not been maintained properly;
 - g) There was no verification of stock and issue register with reference to the physical quantity of food articles by respondents No.1 to 3;
 - h) Respondent No.1 to 3 have not inspected the Anganwadi Center relating to its functioning and the stock and issue of food articles supplied to the Anganwadi Center.
- 4) The extract of diary entry produced by the respondent No.2 [21/09/19 to 21/12/19] indicate that he has hardly paid any visit to Anganwadi Center No.221, Manjunatha nagar, Betageri Circle-1, Gadag, prior to the visit by undersigned on 18/12/19;
- 5) There is nothing to indicate that respondent No.1 visited \ inspected the said Anganwadi Center to verify the functioning of the Anganwadi Center;
- 6) Respondent No.3 being jurisdictional Anganwadi Supervisor, did not bother to inspect the said Anganwadi

Center and that she has not conducted any kind of inspection;

- 7) These aspects indicate that there was no periodical inspection of Anganwadi Center by respondents No.1 to 3 to check the mismanagement \ misappropriation of funds \ food grains and functioning of the Anganwadi Center;
- 8) Though 4th respondent served with 1st show-cause notice dated:19/12/19, she has not bothered to set right the deficiencies. In this regard 2nd show-cause notice dated:31/12/19 was issued to her, which shows serious lapse on her part. It is relevant to note that earlier to this, show-cause notices dated:23/11/11, 09/01/12, 21/04/12, 24/08/12, 13/12/12, 21/03/14, 20/08/15, 05/07/16, 01/04/17 and 18/05/17-5/6/17 issued to her by previous CDPO, Gadag, which show that 4th respondent had shown dereliction in duty even on the earlier occasions. It appears that no action taken against her in those show-cause notices.

8. Therefore, explanations offered by the respondents are not accepted. Investigation substantiates the allegation against all the respondents. The materials on record clearly make out a case for holding disciplinary enquiry against all the respondents.

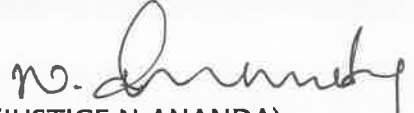
9. The materials available on record *prima facie* disclose that the respondents being Govt.\ Public servants, have failed to maintain absolute integrity, devotion to duty and acted in a manner unbecoming of Government

servants, and thereby committed misconduct attracting 3(1) of KCS (Conduct) Rules 1966 and liable for disciplinary action.

10. Therefore, acting under Section 12(3) of Karnataka Lokayukta Act, recommendation is made to the Competent Authority to permit to initiate disciplinary proceedings against all the respondents and to entrust the enquiry to this Authority under Rule 14-A of KCS (CCA) Rules.

11. Further, as per section 12(4) of Karnataka Lokayukta Act 1984, the Competent Authority is required to intimate to this authority within three months from the date of receipt of this report.

Copies of connected records are enclosed.


(JUSTICE N. ANANDA)
Upalokayukta-1, 12/8
Karnataka State.



